

C. A. T. Bench, JAIPUR

Date of Order

T.A. No. 2293/86.

Orders

10.12.92.

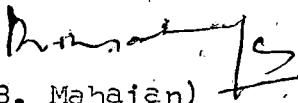
None present for applicant.

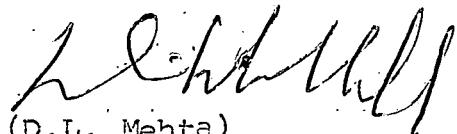
Mr. G.P. Soral, counsel for respondents.

Heard learned counsel for respondents.

Applicant prayed in the application for temporary injunction that no panel should be prepared on the basis of the written examination and no appointments should be made on the basis of the interview to be held on 19.1.85. Result has been declared on 23.2.85 and the panel has been prepared and all actions have been taken thereafter.

In such circumstances, this T.A. has become infructuous and the same is dismissed accordingly.


(B.B. Mahajan)
A.M.


(D.L. Mehta)
V.C.

Copy sent to the applicant counsel
& resp. counsel on
vide 4/12/92

Date 4-1-93


21/53